THE DEPUTY CHAIRMAN: Let Mr. Kashiram Rana repeal his Bill if the House so agrees, श्रीमती सविता शारदा सपोर्ट कर रही हैं नयी साड़ियां।

श्रीमती सविता शारदा (गुजरात): कर रही हूं।

उपसभापति : तो कह दीजिए you agree to repeal this Bill. कोई दूसरा है ही नहीं बोलने वाला। एक सीपीआई एम के मिस्टर सी.ओ. पॉलोस हैं।

श्रीमती सविता शारदा : इस तरफ से मैं अकेली हूं। मैं इस विधेयक का समर्थन करती हूं।

उपसभापति : चलिए। Very good, everybody does it.....सी.ओ. पॉलोस. अभी नहीं बाद में। मिनिस्टर को बुलाऊंगी। पहले मामला सेटिल कर दूं ...**(व्यवधान)**... पॉलोसजी, आप भी करेंगे सपोर्ट? बोलेंगे।...**(व्यवधान)**...

Now, Shri Kashiram Rana to move the Bill.

THE COTTON CLOTH (REPEAL) BILL, 2000

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): *Madam*, I beg to move:

> "That the Bill to repeal the Cotton Cloth Act, 1918, as passed by Lok Sabha, be taken into consideration .

Madam, the Cotton Cloth Act was enacted in 1918, with a view to encouraging and maintaining the supply of standard cotton cloth manufactured in the country, at reasonable rates, to the weaker sections of society. This Act, has jurisidction to the whole of India. Under the Act, the State Governments are empowered to appoint a Controller for implementation of its provisions and also an Advisory Committee to assist the Controller. The State Governments are also empowered to fix the price of the standard cloth, prescribing the authority for grant of licences for sale of standard cloth and rule-making power for giving effect to the provisions of the Act. The Controller so appointed, is empowered to make general or special orders for manufacture, transport, distribution and sale or purchase of cotton cloth. The Controller is also empowered to fix the

price to be paid to the manufacturer, to declare and define the classes of standard cloth, etc. This Act also has provisions for imposing penalties for its contravention with imprisonment up to 6 months or with fine or with both.

Over the years, the textile industry has been growing steadily. The production of cloth from 1980-81 to 1999-2000 has risen by an estimated 200 per cent at an average annual growth rate of about 6%. The per capita availability of cloth, which was 17.30 sq. mt. during 1980-81, rose to 28.19 sq. mt. during 1998-99 an increase of about 63 per cent showing an average growth of 2.75 per cent. Apart from meeting the ever increasing domestic need, the export of cotton textiles alone rose from Rs. 400 crore in 1981-82 to about Rs. 18,000 crore in 1999-2000.

It is our endeavour to develop a strong and vibrant textile industry that can produce cloth of good quality at reasonable prices, which meets the growing needs of the people and also contributes to the economic growth of the nation while competing with confidence for an increasing share of the global market. For this purpose, the Government has taken several steps. The Technology Upgradation Funds Scheme (TUFS), that is in operation from 1.4.1999 for modernisation of the Textiles and Jute Industries, and the Technology Mission of Cotton Development are some such important initiatives.

The Government of India had enacted the Essential Commodities Act in 1955. Cotton and textiles are essential commodities under the provisions of this Act. In exercise of the powers conferred upon it by Section 3 of the Essential Commodities Act, Government of India has issued the Textile (Development & Regulation) Order, 1993, which is comprehensive and generally covers all the provisions of Cotton Cloth Act, 1918. While the Cotton Cloth Act, 1918 deals with only one category *viz.* Cotton Cloth, the Textile (Development & Regulation) Order 1993, deals with all types of cloth, yarn and other textiles. This order is implemented by the Textile Commissioner, who is appointed by the Government of India and has jurisdiction over entire India. Due to the fact that man-made fibre textiles were not in vogue in 1918, the scope and focus of the Cotton Cloth Act has been extremely narrow. Therefore, in the present scenario, the Act is superfluous, redundant and irrelevant and deserves to be repealed.

The Cabinet has approved the proposal for repeal of the Cotton Cloth Act, 1918. The Commission of Review of Administrative Laws has also recommended the repeal of this Act.

The Lok Sabha passed the Cotton Cloth (Repeal) Bill, 2000 on 5th May, 2000. I request the House to approve the Cotton Cloth (Repeal) Bill, 2000 as passed by the Lok Sabha.

The question was proposed.

THE DEPUTY CHAIRMAN: We will pass the Bill. There is no problem. I will call Shardaji to make her speech, but before she makes her speech, I would like to bring to your notice, Mantriji, that you are repealing a redundant Bill. Fine. But the situation in respect of the cotton yarn is not very good, as far as the handloom people are concerned. Their condition is very bad. Some people in Andhra Pradesh are on the verge of committing suicide. Even some place in U.P. and in Maharashtra, where they are using cotton, while the cotton prices are crashing, the *bunkars* are not getting enough cotton yarn. While you ask us to repeal it, without discussion, from the Chair, I am telling you, on behalf of the entire House, which is concerned about these people, that khadi is becoming redundant. So, all these things you must take into consideration. We assure you that we will pass the Bill. Why don't you give us some assurance on that, that you will take care of the *bunkars* in the country?

श्रीमती सविता शारदा (गुजरात) : मैडम, मैं दो शब्दों में कुछ कहना चाहती हूं।

उपसभापति : अवश्य बोलिए ।

श्रीमती सविता शारदा : महोदया, यह विधेयक पास हो रहा है इसमें कोई शक नहीं है । लेकिन आपने जैसे बोला उससे मुझे भी बोलने की थोड़ी सी प्रेरणा मिली है । वीवर्ज़ की हालत आज भी बहुत बुरी है और यॉर्न भी बहुत बुरी हालत में है । मैं और मंत्री जी, हम दोनों एक ही शहर के हैं और वहां की स्थिति तो बहुत ही खराब है। वीवर्ज़ तीन दिन से कारखानें बंद करके बैठे हैं । मैडम, मेरे घर पर भी बहुत धरने हुए हैं । मैं मंत्री जी से कहना चाहूंगी कि उनकी कंडीशन बहुत ज्यादा खराब है । सिर्फ सूती कपड़े से जुड़े वीवर्स की ही नहीं बल्कि सभी तरह का कपड़ा जो सूरत में बनता है या दूसरी जगह भी बनता है, वहां के वीवर्स बहुत बुरी हालत में हैं । इस बारे में मेरी राज्य मंत्री जयवंती बेन से भी बात होती रही है । आज जो परिस्थिति है उसमें हमारा इम्पोर्ट बढ़ गया है और एक्सपोर्ट कम हो गया है । आज देश को

जितना नुकसान इस उद्योग से हो रहा है, वह पहले कभी नहीं हुआ । इसलिए मैं मंत्री जी से कहना चाहूंगा कि वह इस ओर अधिक से अधिक ध्यान दें । मैडम, जैसा कि आपने भी कहा है आज हमारे वीवर्स बहुत मुश्किल में हैं । हमारी 314 मिलें बिल्कुल बंद हो चुकी हैं और वीवर्स रास्ते पर आ चुके हैं । उनकी स्ट्राइक्स हो रही हैं । इसलिए मंत्री जी उनकी हालत की ओर जरूर ध्यान दें ।

मैडम, आपकी प्रेरणा से मुझे कुछ कहने का अवसर प्राप्त हुआ, इसलिए मैं आप को भी धन्यवाद देती हूं और मंत्री महोदय से अपेक्षा रखूंगी कि वह हमेशा इस उद्योग को आगे बढ़ाने की ओर खास ध्यान देंगे । धन्यवाद ।

SHRI N.K.P. SALVE (Maharashtra): Madam, in view of your observations, I have gathered a little courage to say one or two things. Speaking about Maharashtra's yarn industry, the yarn mills are covered by the Essential Commodities Act. Every month they are supposed to file any amount of returns, which, to my mind, is sheer nonsense. Be that as it may, if they are not filed on the due date, the next day there is a warrant of arrest. There is no remedy whatsoever. The police is directed to arrest them under the Essential Commodities Act, if those returns are not received by a particular date, even if there is a postal delay. You send it on the due date and the post delays it, and the person is arrested. If he is really concerned about improving the health of the textile industry, this kind of harassment of the yarn factories should come to an end. We are in a process of liberalisation or globalisation or whatever else we may call it. Is it commensurate with this kind of harassment that the manufacturers of yarn are subjected to? There are complaints, especially, from Mumbai. If there is a day's delay on account of postal inefficiency, the person has no option and he will be arrested under the Essential Commodities Act. Please look into the matter and put an end to it.

SHRI JIBON ROY (West Bengal): Madam, the Government of India.... *(Interruptions)*...

THE DEPUTY CHAIRMAN: Let us have a proper discussion. Let us not have a free-for-all. *(Interruptions)*... Let us have a proper discussion. My vested interest is this. I wear only natural fibre when I wear silk or cotton. I cannot wear man-made fibre. That is my commitment. Everything is being done for man-made fibre and filament yarn. Huge companies are coming. Nothing is being done for the small

bunkars who kept our country's industry alive. We are losing all our traditional art and craft. Once these *bunkars* are not there, you will not find *saries* like this which are so cheap.

SHRI C.O. POULOSE (Kerala): Madam Chairperson, the changes that are taking place in the textile industry are fast and widespread. Our textile industry is one of the biggest industries in the world. We are second only to China in this regard. Ninety-three lakhs of people are associated with the cloth industry or the textile sector. We have 27 per cent of the world spindlage. If we take into consideration the handloom sector also, we have 57 per cent of the world loomage. The most important contingent of the textile industry is the cotton sector. We have 9.3 million hectares of land under cotton cultivation. The productivity of cotton per hectare in India is the lowest in the world.

We are getting only 300 to 330 kilograms of cotton per hectare. We have 16 lakh powerlooms. This will only help in closing down the composite mills which are producing mill cloth because of the cost advantage to powerlooms as compared to the composite mills. They are not working properly. Wages earned by the powerloom workers is very low. They are not getting even the minimum wages. Madam, as you just pointed out, the condition of the handloom workers all over the country is deplorable. They are not getting even the minimum wages. They are not getting any benefit of the labour laws. The condition of the powerloom and handloom workers is deplorable. Our technology is outmoded. Both these sectors need to be modernised. In the spinning and the mill sectors sickness is growing very fast. Out of 1,900 mills, 300 mills have been closed. Many other mills are going to be closed. NTC is on the verge of closure. On the recommendation of the BIFR the Government has decided to sell it out. The textile industry, especially the cotton textile industry is vast and gigantic and it produces enough cloth for over one billion population. Not only that. We also export garments and earn foreign exchange. One-third of our export earnings comes from this sector. The Government has come forward to modernise this industry. A Textile Upgradation Fund has been created and Rs. 25,000 crores have been set apart. The Government would spend Rs. 3,000 crores in five years to have a subsidised rate of interest to the industrial bodies. There is also the Technology Mission Fund to increase the productivity of cotton. Our cotton production is most contaminated because of the

4166RS F—15

system that is prevalent in the field of plucking, storing, transporting and ginning. Everything of that outmoded methods have made the cotton most contaminated. The proposal of the Government to have technology mission methods will greatly enhance the quality of cotton production. But the point which I want to stress here is that though the Government is spending a huge amount in the cotton sector, the Government is withdrawing its control from the industry. The Government should have the power to regulate the prices so that cloth is available to the common people at an affordable price. The Government is now withdrawing its control. The repealing Act is intended to repeal the control which the Government was having earlier. The Government has not exercised it properly. This is not in the interest of the common people. That is why I am expressing my reservation against the Bill. Thank you.

श्री सी. रामचन्द्रैया (आन्ध्र प्रदेश) : मैडम, सर्वप्रथम मैं आपको बुनकरों की ओर से धन्यवाद देना चाहता हूं कि आपने अपने शब्दों से मंत्री जी को कुछ सूचनाएं दी हैं । अपनी ओर से आपको धन्यवाद प्रकट करते हुए आपके माध्यम से मैं सरकार से यह निवेदन करना चाहता हूं कि यह बिल हम पास करने के लिए तैयार हैं लेकिन उन बुनकरों के लिए यह सरकार कुछ भी नहीं कर रही है । उदाहरण के तौर पर मैं यह कहना चाहता हूं कि आंध्र प्रदेश में प्राथमिक सहकारी संघों के पास कपड़ा तैयार पड़ा हुआ है लेकिन वे लोग कपड़ा बेच नहीं पा रहे हैं । उस कपड़े को बेचने के लिए जो सहायता सरकार की तरफ से दी जानी चाहिए, वह सहायता उनको नहीं मिल पा रही है । उस ओर कोई ध्यान नहीं दे रहा है । आप खाली चर्चा करते हैं, स्कीमें बनाते हैं लेकिन क्रियात्मक रूप में कुछ नहीं होता है । बुनकरों की स्थिति को सुधारने के लिए भारत सरकार को जो कदम उठाने चाहिए, वे कदम वह नही उठा पा रही है । मैं आपके माध्यम से यह निवेदन करना चाहता हूं कि राज्य सरकार और भारत सरकार, दोनों मिलकर विभिन्न राज्यों में जो बुनकर हैं, वे जो कपड़ा तैयार करते हैं, उस कपड़े को बेचने के लिए मार्केटिंग की सुविधा देने का प्रयत्न करें और बुनकरों के जीवन में खुशहाली लाएं । इसके लिए भारत सरकार कुछ नए कदम उठाए ताकि बुनकरों का जीवन सुधर सके । बहुत-बहुत धन्यवाद।

वस्त्र मंत्री (**श्री काशीराम राणा**) : उपसभापति महोदया, आपने जो सुझाव दिए हैं, उन्हें इंप्लीमेंट करने के बारे में हम जरूर सोचेंगे । महोदया, दो-तीन मुद्दे जो यहां उठाए गए है, मैं उनके बारे में कुछ स्पष्टीकरण देना चाहता हूं । एक मुद्दा अभी यह उठाया गया है कि हमारा कपड़े का एक्सपोर्ट बहुत गिर गया है और कपड़े का उत्पादन बहुत कम हो गया है । महोदया, जो फिगर्स हैं वह मैं बताना चाहता हूं । महोदया, जो हमारा कपड़े का एक्सपोर्ट है, सिर्फ टैक्सटाइल में 17 परसेंट ग्रोथ हुई है । जहां 1998-99 में हमारा कुल टैक्सटाइल का एक्सपोर्ट 52,814.20 करोड़ रुपए था, वह 1999-2000 मे 57,736 करोड़ रुपए है । इसी तरह 1998-99 में कॉटन टैक्सटाइल का एक्सपोर्ट 16,406.26 करोड़ रुपए था, वह 1999-2000 में 17,697.38 करोड़ रुपए का हुआ। महोदया, यह भी कहा गया है कि क्लॉथ का प्रोडक्शन कम हुआ । यह भी सही नहीं है क्योंकि 1998-99 मे कॉटन क्लॉथ का

प्रोडक्शन हुआ 17,949 मिलियन स्क्वेयर मीटर, जब कि इसी साल फरवरी, 2000 तक 17,364 मिलियन स्कवेयर मीटर कपड़े का प्रोडक्शन हुआ । यानी कपड़े का भी प्रोडक्शन बढ़ा है और हमारा एक्सपोर्ट का शेयर भी बढ़ा है, यानी उसमें ग्रोथ हुई है । मुझे उम्मीद है कि हमने जो वायदा किया था कि हम 20 परसेंट तक एक्सपोर्ट बढ़ाएंगे, 2000-2001 में वह वायदा अवश्य पूरा होगा ।

महोदया, मिनिस्ट्री ऑफ टैक्सटाइल्स की ओर से जो टेक्नोलोजी अपग्रेडेशन फंड स्कीम शुरू की गई है, कॉटन टेक्नोलोजी मिशन शुरू किया गया है, उसकी वजह से प्रोडक्शन बढ़ा है और एक्सपोर्ट में भी ग्रोथ हुई है । महोदया, यह बात भी कही गई है कि हमारे हैंडलूम वीवर्स को यार्न नहीं मिलता । इसके लिए हमने दो योजनाएं बनाई हैं । एक तो हमने यार्न बैंक हर स्टेट में शुरू करवाए हैं । अगर स्टेट गवर्नमेंट कहती है कि हमारे यहां और भी यार्न बैंक खोलने की आवश्यकता है क्योंकि हमारे यहां हैंडलूम वीवर्स ज्यादा हैं तो हम वहां और ज्यादा यार्न बैंक खोलने की इज़ाज़त देते हैं । एक ही कंडीशन है कि वहां स्टेट गवर्नमेंट को हमें जमीन देनी पड़ती है। तो अभी तक हमने यार्न बैंक शुरू किया है। उपसभापति महोदया, हम एक नई दीनदयाल हथकरघा प्रोत्साहन स्कीम हैंडलूम वीवर्स के लिए, उसके कल्याण के लिए, उसकी रोजगारी के लिए शुरू करने जा रहे हैं। जो आज की पोजिशन हुई है वह तो पिछली जो सरकारें थी उन्होंने जो डिसीजन लिए उसके कारण हुई है । कई योजनाएं बंद कर दी थी। जो यहां पर कपड़ा नहीं बिकता, जैसे रामचन्द्रैया जी ने कहा, इसकी वजह है उसकी मार्केटिंग डवलपमेंट असिस्टेंस स्कीम बंद कर दी थी, जो हमने फिर से शुरू कर दी है और दीनदयाल हथकरघा प्रोत्साहन स्कीम में भी वही स्कीम मार्केटिंग असिस्टैंस स्कीम शुरू होगी। यहां पर माननीया शारदा जी ने एक प्रश्न उठाया कि सूरत में और बाकी जगह पर पॉवरलूम बंद होने जा रहे हैं। मैं यह कहना चाहूंगा कि जो मसला वहां पर है वह मसला अलग है। वहां बाजार में कोई गिरावट आ गई हो तो इस वजह से नहीं है । पॉवर टेरिफ की वजह से जो आंदोलन चल रहा है चाहे वह भिवंडी में चल रहा है, महाराष्ट्र में चल रहा है या गुजरात में चल रहा है वह ऐजिटेशन पॉवर टेरिफ हाई कॉस्ट के लिए है उसके लिए चल रहा है। वहां स्टेट गवर्नमेंट से मांग की जा रही है कि जो पॉवर टैरिफ है वह कम करें जिससे कि जो कॉस्ट आफ प्रोडक्शन आफ फेबरिक्स है वह कम हो। उनकी बात सही है और मैंने भी हर एक स्टेट के चीफ मिनिस्टर को लिखा है कि जिस तरह से यूनिफार्म सेल्स टैक्स के बारे में आप सब एग्री हुए हैं और वह इम्पलीमेंट हुआ है उसी तरह से खास करके यह जो कपड़ा उद्योग है उसको और भी आगे बढ़ाने के लिए भारत सरकार जो प्रयत्न कर रही है उसमें आप भी हमें सहयोग करें तथा इसी तरह से एक यूनिफार्म पॉवर पौलिसी टेक्सटाइल्स के बारे में बनाएं और ऐसी रीजनेबिल बनाएं जिससे कपड़े की कॉस्ट आफ प्रोडक्शन कम हो सके। हमने सभी चीफ मिनिस्टर्स को रिक्वेस्ट की है और हमें उम्मीद है कि अगर यह रीजनेबिल कॉमन टेरिफ हो जाएगा तो हमारा कॉस्ट आफ प्रोडक्शन कम होने से हम कपड़े का उत्पादन और भी बढ़ा सकेंगे, इतना ही नहीं विश्व में भी हम आगे निकल पाएंगे।

Salveji raised a point about the harrassment of cotton yarn producers. I agree with Salveji. I will look into this and see to it that harrassment of these yarn manufacturers is removed as early as possible.

Mr. Poulose also raised some points. As I said, the Ministry of Textiles, Government of India is going to take some steps to improve the conditions of the powerloom sector. About the handloom sector, we are going to launch some new schemes which will be very helpful to this sector.

THE DEPUTY CHAIRMAN: I also raised a point from the Chair.

श्री काशीराम राणा : आपका तो मैंने पहले ही कह दिया है कि आपने जो सुझाव दिया है उसको हम जरूर ध्यान रखेंगे और इम्प्लीमेंट करने की कोशिश करेंगे।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam, he mentioned about reasonable tariff. A small hitch is there. Previously, it was 5%. Additional Excise Duty is 15%. The total came to 5.75%, previously. Last year, it was enhanced to 8%. If you add 15%, the Excise Duty on yarn comes to 9.2% instead of 5.75%. We had requested that, considering the situation of the yarn market throughout India, it should be reduced to 2%, failing which you should bring it, at least, between 2 and 4. But you cannot decide it yourself. You have to have an interaction with the Finance Minister. But in case it is not possible, the Government should come forward to see to it that, at least, the *status quo ante* is maintained, i.e. 5.75% instead of 9.2%. It is affecting the market. That is my humble request. I hope the hon. Minister will have an interaction with the Finance Minister and see to it that it is done.

THE DEPUTY CHAIRMAN: Okay. He will take care of it.

श्री रामचन्द्रैया रूमन्दला (आन्ध्र प्रदेश) : मैडम, मैं कुछ कहना चाहता हूं।

उपसभापति : रिप्लाई के बाद नहीं होगा।

श्री रामचन्द्रैया रूमन्दला : मैडम, इसमें बहुत त्रुटियां हैं। स्वर्गीय प्रधान मंत्री श्रीमती इंदिरा गांधी ने बुनकरों के लिए बहुत कुछ किया है। कृपया आप उनको आदर्श मानकर बुनकरों के लिए कुछ करिए। मार्केटिंग असिसटैंस आपने 10 परसेंट कम किया है। आन्ध्र प्रदेश में बुनकरों की हालत बहुत खराब हो गई है। उन्हें मुख्य मंत्री जी ने 15 करोड़ रुपये की सहायता दी है उसके बावजूद भी उनकी हालत ठीक नहीं हुई है।

मैडम, मैं आपके माध्यम से मंत्री जी से कह रहा हूं कि आप जबाव अच्छा देते हैं लेकिन कार्यरूप में बुनकरों की जो स्थिति है उसको देखते हुए भारत सरकार से जो रिबेट पहले

20 परसेंट था, उसी तरह से मार्केटिंग असिसटैंस भी जारी रखिए। मिल वाला, पावरलूम वाला 50, 40, 30 परसेंट छूट दे रहा है, लेकिन हैंडलूम वाला कपड़ा बेचने के लिए जाता है तो उसका कोई खरीददार नहीं आता है। पहले से आदत है 20 परसेंट रिबेट देने की , लेकिन अब रिबेट 10 परसेंट कर रहे हैं। पांच परसेंट स्टेट गवर्नमेंट कर रही है और पांच परसेंट आप कर रहे हैं, इससे कोई सुधार उनकी हालत में नहीं होगा। अब भी बहुत-सा कपड़ा बुनकरों के पास पड़ा हुआ है। कोई अच्छी स्कीम बनाकर वह कपड़ा सरकार बेचे। इसमें आप उनकी सहायता कीजिए। धन्यवाद।

THE DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to repeal the Cotton Cloth Act, 1918, as passed by Lok Sabha be taken into consideration".

The motion was adopted.

THE DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI KASHIRAM RANA : Madam, I move:

"That the Bill be passed".

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now, we have a statement by Shri Arun Jaitley, the Minister of State of the Ministry of Information and Broadcasting.

Demand for a Statement by the Minister on the leakage of the decision on the uplinking policy.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, मेरा एक पाइंट है।

उपसभापति : आपका क्या पाइंट है?